

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4990
ANSWERED ON:13.08.2014
FOREIGN ASSIGNMENT
Karandlaje Km. Shobha

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of officers of All India Services deputed on foreign assignments during the last three years who have unauthorisedly overstayed in excess of the prescribed period of five years;
- (b) the action taken by the Government against such officers for violation of the Conduct Rules; and
- (c) the details of each case where such unauthorised stay exceeding five years has been regularised by the Government?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a): As per the Consolidated Deputation Guidelines contained in Department of Personnel & Training letter No. 14017/33/2005-AIS(II) (Pt.I) dated 28.11.2007, a Member of the All India Services can remain on foreign assignment to an International organization for a period of five years at a stretch and seven years in the entire career. An officer deputed on foreign assignment during last three years i.e. 2011, 2012 and 2013 would complete the prescribed period of five years in 2016, 2017 and 2018 respectively. Therefore, no officer of All India Services deputed on foreign assignment during the last three years has unauthorizedly over stayed in excess of the prescribed period of five years.

(b) & (c): Do not arise in view of (a) above.